

(c) whether any proposal has been received by the Union Government from the State Governments in this regard;

(d) if so, the details thereof; and

(e) the time by which all the villages in the country are likely to be electrified ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR S. VENUGOPALACHARI) : (a) Out of a total of 26 States in the country, 13 States, viz. Andhra Pradesh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Maharashtra, Nagaland, Punjab, Sikkim and Tamil Nadu have achieved ten per cent electrification of the feasible inhabited villages.

(b) To speed up the pace of rural electrification programme in the country, the Government of India through Rural Electrification Corporation (REC) provides financial assistance for rural electrification programme for areas/States lagging behind in village electrification. REC provides financial assistance on softer terms and conditions under the Minimum Needs Programme for backward areas.

(c) and (d) Since rural electrification programmes are unremunerative in nature, some State Electricity Boards have been requesting REC for a deferment of their repayment and rescheduling of loans, as also relaxation of terms and conditions of the loans. Due to very heavy default in repayment of REC's dues by the SEBs, REC has not been able to give any further relief to the State Governments/State Electricity Boards.

(e) Rural Electrification is a continuous programme. Physical and financial targets for the programme are fixed annually by the Planning Commission in consultation with the State Government/State Electricity Boards for the State as a whole after taking into account the availability of funds and other inputs.

#### Foreign Investment

776. KUMARI UMABHARATI  
SHRI HARIN PATHAK :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the names of the countries which made investment in the food processing sector during 1995-96 alongwith their capital amount involved, country-wise; and

(b) the details of foreign investment approved in food processing sector so far, State-wise and Project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) Details of foreign investment approved during 1995-96 in the various sectors of food processing is given in the Statement-I enclosed.

(b) Sectorwise and Statewise details of foreign investment approved in the various sectors of food

processing sector since liberalisation till November, 96 is given in the Statement - II and III respectively.

#### Statement-I

*Country-wise details of Foreign Investment Approved in various Sectors of Food Processing During 1995-96.*

Sl.No.	Country	Foreign Investment (Rs. in Lakhs)
1.	Australia	291
2.	Austria	268
3.	Belgium	68
4.	Bermuda	53
5.	Canada	13922
6.	France	2354
7.	Germany	2994
8.	Ireland	2430
9.	Israel	182
10.	Italy	1279
11.	Japan	22
12.	South Korea	60
13.	Luxemburg	25
14.	Mauritius	1840
15.	Netherland	2584
16.	Singapore	200
17.	U.K.	2142
18.	U.S.A.	14739
19.	Others	6260

#### Statement-II

*Sector-wise Details of Foreign Investment in Food Processing Industries since Liberalisation upto November, 1996.*

Sector	(Amount in Rs. Crores)	
1.	Grain milling & grain based.	408
2.	Fruits & vegetable products.	761
3.	Meat & Poultry.	396
4.	Deep Sea Fishing, Fish Processing & aquaculture.	549
5.	Fermentation industry.	337
6.	Consumer industry including soft drinks/water/confectionery etc.	4299
7.	Milk & Milk Products.	297
8.	Others including food additives, flavours etc.	229
<b>Total</b>		<b>7276</b>

**Statement—III***Statewise details of proposal approved till November, 1996*

(Rs. in crores)

S.No.	Name of the State	Foreign Investment
1.	Andhra Pradesh	207
2.	Assam	1
3.	Bihar	1
4.	Gujarat	113
5.	Haryana	136
6.	Himachal Pradesh	92
7.	Jammu & Kashmir	5
8.	Karnataka	74
9.	Kerala	32
10.	Madhya Pradesh	89
11.	Maharashtra	3435
12.	Manipur	-
13.	Meghalaya	-
14.	Nagaland	-
15.	Orissa	1
16.	Punjab	491
17.	Rajasthan	27
18.	Tamil Nadu	479
19.	Tripura	1
20.	Uttar Pradesh	404
21.	West Bengal	24
22.	Sikkim	-
23.	Andaman Nicobar	1
24.	Arunachal Pradesh	-
25.	Chandigarh	1
26.	Dadar & Nagar Haveli	-
27.	Delhi	1
28.	Daman & Diu	-
29.	L M & A Islands	-
30.	Misoram	-
31.	Pondicherry	5
32.	Goa	27
33.	LOCATION NOT SPECIFIED/UNITS IN MORE THAN ONE LOCATION	1629
<b>Total</b>		<b>7276</b>

*[English]***LPG Connections**

777. SHRI P.C. THOMAS : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government are aware of the large scale sale of counterfeit LPG coupons similar to the ones issued to Members of Parliament in Kerala;

(b) if so, the details thereof;

(c) whether several Members from Kerala have sought enquiry in the matter by the C.B.I.; and

(d) if so, the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :  
(a) and (b) A news item appeared in Malayala Manorama a leading daily in Kerala, on 25.1.97 regarding availability of Mps' coupons in the market allegedly at a premium.

(c) and (d) Only one reference has been received seeking C.B.I. enquiry in the matter on the basis of which vigilance departments of Oil Companies have been requested to investigate the allegations.

**Illegal Constructions**

778. SHRI BANWARI LAL PUROHIT : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Politician-builder nexus blamed for illegal constructions" appearing in the "Statesman" dated January 15, 1997;

(b) if so, the facts thereof;

(c) whether cause of the growth of unauthorised constructions in the capital has been ascertained;

(d) if so, the details thereof; and

(e) the action plan of the Government to check illegal constructions in the capital ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) to (e) Unauthorised construction is a continuing problem in Delhi and its removal is an ongoing process. As and when unauthorised construction is detected/reported, action is taken by DDA, MCD and NDMC under the provisions of the Delhi Development Act, 1957, the Delhi Municipal Corporation Act, 1957 and the New Delhi Municipal Council Act 1994 respectively. During the last three years DDA booked 385 cases of violation of sanctioned building plans for action under the Delhi Development Act. The Lt. Governor of Delhi has constituted a Special Task Force in each of the nine Districts of Delhi